

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 18.04.2024 AT 10:30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/823/2022, IA (IBC)/60/2021, IA (IBC)/61/2022, IA (IBC)/390/2021, IA (IBC)/116/2021 in CP(IB) No.662/7/HDB/2019
NAME OF THE COMPANY	Solar Semiconductor Energy (India) Pvt Ltd
NAME OF THE PETITIONER(S)	Orix Leasing and Financial Services India Ltd
NAME OF THE RESPONDENT(S)	Solar Semiconductor Energy (India) Pvt Ltd
UNDER SECTION	7 of IBC

ORDER

IA (IBC)/116/2021

Present: Ld. Counsel Mrs. Mano Ranjani for the Applicant.

Applicant filed memo along with the copy of the order of the Hon'ble Supreme Court. As per the order dated 27.02.2024, the appeal by Mr. Pradeep Kumar Sekar has been dismissed. Now we can proceed with the present matter.

Heard. Reserved for orders.

IA(IBC)/823/2022, IA(IBC)/60/2021, IA(IBC)/61/2022 & IA (IBC)/390/2021

Present: Ld. Counsel Mrs. Mano Ranjani for the Applicant.

Issue notice to the Respondents by registered/speed post and through e-mail and counter be filed within 14 days after the service. **Matter is adjourned to 18.06.2024** for filing proof of service and for counter.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)